

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2863
ANSWERED ON:10.02.2014
OLD AGE HOMES FOR VETERANS
Sivasami Shri C.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army is considering to establish old age homes for shelterless single elderly veterans;
- (b) if so, the details thereof;
- (c) whether the army is also considering to provide increased family pension, cheaper home loans and pension for mentally and physically challenged children of defence personnel; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

(a) & (b): Yes, Madam. Army is establishing two Old Age Homes at Panchkula (Haryana) and Lucknow (Uttar Pradesh).

(c) & (d): The Government of India constituted a Committee of Secretaries headed by Cabinet Secretary in 2012, to consider various issues on pay and pension of Armed Forces Personnel and family pensioners. In pursuance of the Committee's recommendations, the Minimum guaranteed Ordinary Family Pension of pre 2006 Armed Forces Pensioners has been revised upwards and family pension to mentally / physically challenged children of Armed Forces Personnel has been allowed to be continued even after their marriage, as indicated below:-

(a) Ordinary Family Pension:

(i) Minimum guaranteed family pension at 30% of the minimum pay of the rank in the fitment table for family pensioners of Commissioned Officers. (ii) Family pension at 30% of minimum pay of the rank in the fitment table or 60% of the service pension whichever is higher for family pensioners of JCOs/

(b) Special Family Pension:

(i) Minimum guaranteed Special Family Pension at 60% of the minimum pay of the rank in the fitment table for family pensioners of Commissioned Officers.

(ii) Special Family Pension at 60% of minimum pay of the rank in the fitment table or 120% of the service pension whichever is higher for family pensioners of JCOs/OR.

(c) Liberalised Family Pension:

(i) Minimum guaranteed Liberalised Family Pension at 100% of the minimum pay of the rank in the fitment table for family pensioners of Commissioned Officers.

(ii) Liberalised Family Pension at 100% of the minimum pay of the rank in the fitment table or 200% of the service pension whichever is higher for family pensioners of JCOs/OR.

(d) Pension for Mentally / Physically challenged Children:- The mentally / physically challenged son / daughter of Armed Forces Pensioners are now eligible for Ordinary Family Pension even after marriage.